

(14)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

C.A. 30/93 IN
O.A. No. /188/89
T.A. No.

DATE OF DECISION 09-11-1993

Jayprasad A. Upadhyay Petitioner

Mr. B. B. Gogia Advocate for the Petitioner(s)

Versus

Union of India & others Respondent

Mr. R. M. Vin Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R. C. Bhatt : Member (J)

The Hon'ble Mr. M. R. Kolkattkar : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

15

Jayprasad A.Upadhyay
Opp.Rly.Workshop,
Railway Quarter No.55.F,
JUNAGADH

: APPLICANT :

Advocate : Mr.B.B.Gogia

versus

1. Union of India,
owning & representing,
Western Railway,
Through: Shri P.V.Vaitheeswaran,
General Manager,
Western Railway,
Churchgate,
BOMBAY

2. Shri A.K.Chopra,
The Divisional Railway Manager,
Western Railway,
BHAVNAGAR PARA

3. Shri V.S.Kapoor,
Divisional Signal Telecommunications Engineer,
Western Railway, Bhavnagar Division,
BHAVNAGAR PARA.

: RESPONDENTS :

Advocate : Mr.R.M.Vin

ORAL ORDER

C.A.30/93 IN
O.A.188/89

Date : 09-11-1993

Per : Hon'ble Shri R.C.Bhatt, Member (J)

Heard learned advocate Mr.Gogia for the applicant. Perusing Annexure **R**, filed by the respondents which shows that there is a corrigendum dated 19-10-1993 ^{reinstating} reinstating the applicant as Sr.Khallasi. Mr.Gogia does not press this matter further. Hence, C.A. is disposed of. Notices are discharged.

M.R.Kolhatkar
(M.R.KOLHATKAR)
Member (A)

R.C.Bhatt
(R.C.BHATT)
Member (J)